everbody does what he is doing, then there will be no end to it. He is a leader of the party and he should not raise it like this. I have got a number of Call Attention Notices before me. I cannot allow him to raise it like this.

Shri Baj Raj Madhok: You can ask the Government to make a statement early.

Mr. Speaker: He cannot raise it separately like this. I will certainly consider it. There are so many Call Attention Notices. Papers to be laid.

12.37 hrs.

从外上提出了

PAPERS LAID ON THE TABLE

ECONOMIC SURVEY

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of Economic Survey' 1966-d7. [Placed in Library, See No. LT-338/67].

ANNUAL REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING

The Minister of Education (Dr. Triguna Sen): I beg to lay on the Triguna Sen): I beg to lay on the Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1964-65, alongwith the Annual Accounts and the Audit Report thereon [Placed in Library, See No. LT-337;67].

ACTION TAKEN ON ASSURANCES

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subba Slagh): I beg to lay on the Tuble following statements showing the action taken by the Covernment on various securances, promises and tindettaking given by the Ministers

during the various sessions of Lok. Sabha:

Fourth Lok Sabha

 Supplementary Statement No. I— First Session, 1967.

Third Lok Sabha

- 2. Supplementary Statement No. .. III—Sixteenth Session, 1966.
- Supplementary Statement No. VI—Fifteenth Session, 1966.
- 4. Supplementary Statement No. X.—Fourteenth Session 1966.
- 5. Supplementary Statement No. XI-Thirteenth Session, 1965.
- Supplementary Statement No. XXVI—Seventh Session 1964.

{Placed in Library. See No. LT-338/ 67].

Shri S. M. Banerjee (Kanpur): Sir, during the last session, some assurances were given. There was an assurance given about certain irregularities committed by the Aminchand Pyarelal firm in Kashmir and we were told that some statement will be made. I would only request the hon. Minister, through you, that if the assurances are given, let those assurances be fulfilled

Mr. Speaker: There is the Assurances Committee. They are looking into it, I suppose.

Report of Enquiry on accident at Mine in Hassan District

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra); I beg to lay on the Table a copy of Report of Enquiry on the fatal accident

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[Shri L. N. Mishral at Sri Venkateshwara Mica and Beryl Mine in Hassan district occurred on the 25th December, 1966. [Placed in Library. See No. LT-339/67].

NOTIFICATIONS UNDER DELHI REFORMS ACT, ALL INDIA SERVICES ACT, ETC.

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to re-lay on the Table:

- (i) a copy each of the following Notifications under sub-section (3) of section 191 of the Delhi Land . Reforms Act, 1964:
 - (a) The Delhi Land Reforms (Amendment) Rules 1966. published in Notification No. F.(3) L.R.O. 66 in Delhi Gazette dated the 8th July, 1966.
 - (b) The Delhi Land Reforms (Amendment) Rules, 1988 published in Notification No. F(4):L.R.O.'66, in Delhi Gazette dated the 8th July, 1966. [Placed in Library. See No. LT-131/67].
- (ii) A copy each of the following Notifications under sub-section (3) · of section 3 of the All India Services Act, 1951:
 - (a) The Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, published in Notification No. G.S.R. 1872 in Gazette of India dated the 31st October, 1966.
 - (b) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1966, published in Notification No. G.S.R. 1673 in Gazette of India dated the 31st October. 1966.
 - (c) The Indian Forest Service (Appointment by Promotion) Regulations, 1986, published in Notification No. G.S.R. 1774 in Gazette of India dated

the 30th November, 1986.

- (d) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1986, published in Notification No. G.S.R. 17 in Gazette of India dated the 7th January, 1967. [Placed in Library See No. LT-134[67].
- (e) The Indian Forest Service (Recruitment) Amendment Rules, 1967, published in Notification No. G.S.R. 387 in Gazette of India dated the 25th March, 1967. [Placed in Library. See No. LT-233/67].
- (1) G.S.R. 26 published in Gazette of India dated the 7th January, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (g) G.S.R. 347 published in Gazette of India dated the 18th March, 1967, making certain amendment to Schedule III to the Indian Administrative (Pay) Rules, 1954.
- (h) G.S.R. 348 published in Gazette of India dated the 18th March, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-301(67).
- (2) I also lay on the Table:
- (i) a copy each of the following Notifications under subsection (2) of section 3 of the All India Services Act 1951:-
 - (a) G.S.R. 423, published in Gazette of India dated the 1st April, 1967, making certain Amendments to Schedule III to the Indian Police Service (Pay) Rules, 1964.
 - (b) G.S.R. 423 published Gazette of India dated the 1st April, 1967 making cartain